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O.A. No.274/06

Order Dated. 23.03.06.

The Applicant, a Railway employee, having faced punishment under Annexure-5 dt.12.07.2002, prefered an appeal under Annexure 6 dt.12.08.02, which is stated to be still pending with the Respondents. If that is so, then the Respondents should do well and dispose of the appeal of the Applicant expeditiously.

Heard Mr. Sanjeev Udgata, Ld. Counsel appearing for the Applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Railways (on whom a copy of this O.A has already been served) and on perusal of the materials placed on record this O.A. is disposed of at the admission stage, seeking direction to the Respondents to consider the appeal of the Applicant (at Annexure-6 dt.12.08.2002) within a period of 90 days under intimation to the applicant.

With the aforesaid observation this O.A. stands disposed of at admission stage.

Send copies of this order to the Respondents along with copies of the O.A. and free copies of this order be also send to the Applicant in the address given in the O.A.

Free copies of this order be also handed over to the Ld. Counsel appearing for both the parties.

Member (Judicial)